

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 13221/2026

[Arising out of impugned final judgment and order dated 02-04-2026 in CRLA No. 2487/1985 passed by the High Court of Judicature at Allahabad]

SHYAM KALI

Petitioner(s)

VERSUS

STATE OF U.P

Respondent(s)

IA No. 172589/2026 - EXEMPTION FROM FILING O.T.

Date : 21-09-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA
HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) : Mr. Kush Sharma, Adv.
Mr. Himanshu Bhushan, AOR
Ms. Shagun Srivastava, Adv.
Mr. Anmol Gupta, Adv.

For Respondent(s) : Dr. Vijendra Singh, AOR
Ms. Preetika Dwivedi, Adv.
Mr. Aniket Tiwari, Adv.
Ms. Apurva Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. Hearing be expedited.
3. This Court does not find any reason to allow the prayer for suspension of sentence. Accordingly, the prayer for suspension of sentence is rejected.

Signature Not Verified
Digitally signed by
RAHUL KUMAR
Date: 2026.09.22
16:59:43 IST
Reason: 

(RAHUL KUMAR)
COURT MASTER (SH)

(MAYA KUMARI)
COURT MASTER (NSH)